

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

75/241-242/ND/2019

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
09.07.2019.**

**NAME OF THE COMPANY: M/s. Amanpreet Singh BAWA V/s. M/s.
Satkar Logistics Pvt. Ltd. & Anr.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Himanshu Harbola and Mr. Ketan Madan, Advocates for the
Petitioner.

Mr. P. Nagesh and Mr. Nishant Anand, Advocates for the
Respondent

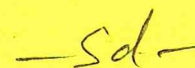
ORDER

The grievance of the respondent is that he has no access to the financial records of the respondent company which are in possession of the petitioner. As a Director, he has right to inspect the same and examine whether amounts have been syphoned by the petitioner. In view of the same, it would be expedient to direct the petitioner to produce the relevant books of account for the past 5 years. Apart from the original, 2 sets of e-files be made, one for the court and one for the respondent who would be at liberty to verify the same with the originals.

To come up on 24th July, 2019.



**(Dr. V.K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**